

TO BE PUBLISHED IN PART II SECTION 3(ii) OF THE GAZETTE OF INDIA

GOVERNMENT OF INDIA  
CENTRAL BOARD OF DIRECT TAXES  
NEW DELHI: DATED THE 10th SEPTEMBER, 1976.

NOTIFICATION  
INCOME TAX

No. 1476 (F.No.191/27/76-IT(AI)): In exercise of the powers conferred by sub-section (1) of section 121 of the Income-tax Act, 1961 (43 of 1961) the Central Board of Direct Taxes hereby makes the following amendments as following amendments to the Notification No.679 (F.No.187/2/74-IT(AI)) dated 20th July, 1974 as amended from time to time.

Existing entries under columns 1,2 and 3 against Sr.No.21-D shall be substituted by the following entries:-

<u>COMMISSIONER</u> <u>OF INCOME TAX</u>	<u>HEADQUARTERS</u>	<u>JURISDICTION</u>
<u>1.</u>	<u>2.</u>	<u>3.</u>
21-D Coimbatore	Coimbatore	1. City Circle-IV, Madras, 2. Company Circles I to V Coimbatore. 3. City Circle-I, Coimbatore. 4. City Circle-II, Coimbatore. 5. Salary Circle, Coimbatore 6. Cuddalore Circle. 7. Erode Circle. 8. Otacemund Circle. 9. Pollechi Circle. 10. Pondicherry Circle. 11. Tirupur Circle. 12. Special Survey Circle. Coimbatore.

This notification shall take effect from 15.9.76.

Sd/-

( M. SEASTRI )

UNDER SECY. CENTRAL BOARD OF DIRECT TAXES

To

The Manager,  
Government of India Press,  
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(Department of Legal Affairs).

Sd/-

( M. SHASTRI )

UNDER SECY. CENTRAL BOARD OF DIRECT TAXES

AUTHORISED FOR ISSUE

*S.C. Prasad*  
( S.C. PRASAD )

OFFICER ON SPECIAL DUTY  
DIRECTORATE OF INSPECTION (RS&P)

NO. CC/ITAI/1468/976/RSP/76

\*S.L.\*